

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1106 of 2020

In the matter of:

Nitin Hasmukhlal Parikh

....Appellant

Vs.

IDBI Bank Ltd. & Anr.

....Respondents

Present:

Appellant: Mr. Krishnendu Dutta, Mr. Mansumyer Singh and Ms. Mehak Khurana, Advocates.

Respondents: Mr. Sanjay Bajaj & Mr. Rajat Prakash, Advocates for R-1. Mr. Ratnanko Banerjee, Senior Advocate with Mr. Arvind Kumar Gupta, Mr. Aditya Krishnamurthy, Mr. Shaurya Dogra, Ms. Pabitra Dutta and Ms. Anindita Dhankher, Advocates for R-2.

ORDER
(Through Virtual Mode)

29.01.2021: There is no reply filed on behalf of Respondent No. 1. Mr. Sanjay Bajaj, learned counsel representing Respondent No. 1 submits that Respondent No. 1 does not intend to file reply. Pleadings are complete. Learned counsel for the parties may file short written submissions, not more than three pages, together with compilation of relevant judgments within one week.

Post the matter 'for admission (after notice)' on **25th February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc